

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

OA.No.472/99

Date of order: 13-8-99

Between:

R.Rama Rao

...Applicant

And

1. Workshop Accounts Officer,
 Wagon Workshop, S.C.Railway,
 Guntupally, Vijayawada.
2. Chief Workshop Manager,
 Wagon Workshop,
 S.C.Railway, Guntupalli,
 Vijayawada.
3. Work Shop Personnel Officer,
 Wagon Workshop,
 S.C.Railway, Guntupalli,
 Vijayawada.

...Respondents

Counsel for the Applicant : Mr.K.S.Murthy, Advocate

Counsel for the Respondents: Mr.D.F.Paul,SC for Rlys

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

...

O r d e r

Heard Sri K.S.Murthy, learned counsel for the applicant and Sri D.F.Paul, learned standing counsel for the Respondents.

2. Being aggrieved by the fact that the period of 10 years service as Casual Labour put in by the applicant has not been taken into consideration in full for treating the same as qualifying service for pensionary benefits. 50% only has been considered which, according to the counsel for the applicant Mr.K.S.Murthy, is not legal and proper. The learned standing counsel Mr.D.F.Paul submits that the matter

(R) ...contd..2

.2.

has been under active consideration of Railway Board which includes the question raised by the applicant in this OA and therefore, I believe that ends of justice would be served if a direction is given to the Railway Board to consider and decide the reference expeditiously.

3. The learned counsel Mr.K.S.Murthy draws my attention to the decision of A.P.High Court in the WP.No.3602 of 1975 dated 26.8.1977 in which the respondents 1 and 2 were directed to prepare and publish the seniority list giving due weightage to the continuous service of the petitioners after the petitioners acquired temporary status including their service from the date of their first appointment, excluding, however, the first six months during which period they were merely casual labourers..

4. The Respondent No.2 herein is, therefore, ordered and directed to bring it to the notice of the Board that the reference already made to them which covers the grievance of the applicant in this OA, should be disposed of within 4 months from the date of receipt of a copy of this order.

5. The OA is disposed of accordingly. No costs.

Dhan
(Justice D.H.Nasir)
Vice-Chairman

Dated: 13th August, 1999
(order dictated in the open court)

*Dhan
Nasir*

'SA'